

**GOVERNMENT OF INDIA
MINISTRY OF LAW & JUSTICE
DEPARTMENT OF JUSTICE**

LOK SABHA

UNSTARRED QUESTION NO. 3035

TO BE ANSWERED ON WEDNESDAY, THE 14TH MARCH, 2018.

Criminal Justice Reforms

3035. SHRI A. P. JITHENDER REDDY:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government is considering to implement the criminal justice reforms as suggested by the Malimath Committee;**
- (b) if so, the details of the specific reforms which are under the Government's consideration; and**
- (c) if not, the reasons therefor?**

ANSWER

**MINISTER OF STATE FOR LAW AND JUSTICE AND CORPORATE AFFAIRS
(SHRI P. P. CHAUDHARY)**

(a) to (c): Justice Malimath Committee Report of 2003 and the Professor Madhava Menon Committee Report of 2007 have been referred to the Law Commission of India with a request for giving a comprehensive report covering all aspects of criminal law so that comprehensive amendments could be made in the various laws viz Indian Penal Code and Code of Criminal Procedure. The Law Commission of India has intimated that they have identified certain focus areas and formed sub-groups to deliberate on such areas.
